

gramme (*Interruptions*) The other? That is for the construction of roads, etc.

SHRI MADHURYA HALDAR: From the reply of the hon. Minister it is known that only one fourth of the money has been utilised—that is, Rs. 56 lakhs out of Rs. 2 crores. What are the reasons for this non-utilisation or short utilisation and what steps are the Government going to take to utilise the full amount within the Fourth Plan period?

PROF. SHER SINGH: It took some time for the project officer and the staff to get into position and identify the beneficiaries. 12,500 beneficiaries had been identified in one project and in the other one about 12,735 had been identified. It took them some time but they are coming up very well.... (*Interruptions*) In Orissa these projects are coming up very well now.

Action taken on Land Reforms Regulation Act, 1971 in Dadra and Nagar Haveli

*454. **SHRI RAMUBHAI PATEL:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Land Reforms Regulation Act, 1971 was promulgated by the President of India on the 8th December, 1971;

(b) if so, why action has not been taken in Dadra and Nagar Haveli so far in this regard; and

(c) when the final decision is likely to be taken?

THE MINISTER OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

(a) Yes, Sr.

(b) and (c). The Dadra and Nagar Haveli Land Reforms Regulation, 1971 has been re-examined in the light of the national guidelines on ceiling on

agricultural holdings based on the conclusions of the Chief Ministers' Conference held in July, 1972. Steps are being taken in consultation with the Administration of the Union Territory for its every amendment.

श्री रामू भाई पटेल : अध्यक्ष जी, मैं मंत्री जी से जानना चाहता हूँ कि मुख्य मंत्रियों की परिषद् में तय हुआ कि भूमि सुधार अधिनियम दादरा नगर हवेली में लागू न किया जाय, मैं जानना चाहता हूँ कि उक्त परिषद् में दादरा नगर हवेली की ओर से जिन्होंने इस चर्चा में भाग लिया क्या वे दादरा नगर हवेली गये थे और वहाँ की परिस्थिति खुद जा कर किसी ने देखी थी ?

SHRI ANNASAHEB P. SHINDE: The Lt. Governor sent the proposals to us. The Home Ministry processed the proposals. The proposals now under consideration are on the guidelines evolved in the Chief Ministers conference and formally approved by the Government of India.

SHRI D. P. JADEJA: May I know whether the Government is aware of the fact that Dadra and Nagar Haveli is entirely a tribal area and the country's biggest landlords holding agricultural and forest lands are in this area? What special measures are being taken to see that all this land is transferred to the tribals?

SHRI ANNASAHEB P. SHINDE: According to our guidelines, if there are excess lands, priority has to be given to persons who belong to scheduled castes and scheduled tribes. The tribals naturally will have priority in allotment.

Money required for payment to cultivators for purchase of rice consequent on rice trade take-over

*457. **SHRI S. C. SAMANTA:** Will the Minister of AGRICULTURE be pleased to state:

(a) the sums of money needed to purchase rice from the cultivators in